

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

229. CP/3399(MB)2018

IN THE MATTER OF

Sushama Sunil Shah
Vs
Bilcare Ltd

... Petitioner

...Respondent

Section 73(4) of Companies Act, 2013

Order Delivered on 08.05.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent:

ORDER

Adjourned to **03.07.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Manish Tiwari/